

Employment of Miners (Regulation and Management) Act, 1947
of Dry Labour (Prohibition)

of the Central Government, and to amend the Coal Mines (Nationalisation) Act, 1973, in relation to the employment of dry labour in coal mines.

THE COAL MINES (NATIONALISATION) AMENDMENT ACT, 1993

No. 47 of 1993

[9th June, 1993.]

An Act further to amend the Coal Mines (Nationalisation) Act, 1973.

Enacted by Parliament in the Forty-fourth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Coal Mines (Nationalisation) Amendment Act, 1993.

Amendment of section 3 of Act 26 of 1973.

2. In the Coal Mines (Nationalisation) Act, 1973, in section 3, in subsection (3), in clause (a), for item (iii), the following shall be substituted, namely:—

“(iii) a company engaged in—

- (1) the production of iron and steel,
- (2) generation of power,
- (3) washing of coal obtained from a mine, or
- (4) such other end use as the Central Government may, by notification, specify.”